

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 77/2001  
MA 731/2001  
OA 171/1999

(2)

New Delhi, this the 6th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S. Tamai, Member (A)

Shri V.M. Mohindra,  
S/o Late Shri Ishwar Dass Mohindra  
R/o S/B-140, Shastri Nagar  
Ghaziabad (U.P.)

(By Advocate Shri M.K.Gupta) ...Applicant

V E R S U S

Shri K.N.Gupta,  
Commissioner of Central Excise  
Meerut,  
Mangal Pandey Nagar  
Opposite Chaudhary Charan Singh University  
Meerut (U.P.)

(By Advocate Shri H.K.Gangwani) ...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard both learned counsel for the parties.

2. Further to our order dated 10-7-2001, Shri H.K.Gangwani, learned counsel has submitted that he has filed an additional affidavit on 25-7-2001, which is, however, not placed on record.

3. He submits that due payments together with interest have been arranged to be paid to the petitioner by cheque. Shri M.K.Gupta, learned counsel submits that payment of Rs. 2,13,505/- (Rupees two lakhs thirteen thousand five hundred and five only) has been received by the petitioner by cheque.

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4. In the above circumstances, Shri M.K.Gupta, learned counsel submits that he does not wish to press CP 77/2001 any further, but has further submitted that in case any further amount <sup>is yet to be</sup> paid by the respondents, he may be given the liberty to take such action as open to him in accordance with law.

5. In the above circumstances, Shri H.K.Gangwani, learned counsel submits that he does not press MA 731/2001 <sup>filed 18/</sup> for extension of time, as the Tribunal's order has been fully complied with. He further submits that another MA has been filed on 3-8-2001, which is not been listed today seeking exemption from appearance of the Commissioner, Central Excise, Meerut-II.

6. Noting the above submissions of the learned counsel for the petitioner, CP 77/2001 is dismissed. Notices to the alleged contemnors, are discharged.

7. Accordingly MA 731/2001 is also disposed of as having become infructuous.

8. MA said to have been filed by the respondents on 3-8-2001 does not also <sup>survive</sup> ~~alive~~ at this stage <sup>and</sup> that MA is also disposed of.

(GOVINDAN S. TAMPI)  
MEMBER (A)

(SMT. LAKSHMI SWAMINATHAN)  
VICE-CHAIRMAN (J)

/vikas/

Lakshmi Swaminathan